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ITEM NO.47

REGISTRAR COURT. 2

SECTION X

S U P R E M E C O U R T O F
RECORD OF PROCEEDINGS

I N D I A

BEFORE THE REGISTRAR DR. K. ARUL

Petition(s) for Special Leave to Appeal (C)
28092-28093/2014

No(s).

HARI SHANKAR RAI

Petitioner(s)

VERSUS

STATE OF U.P & ORS

Respondent(s)

(with office report)

Date : 10/09/2015 These petitions were called on for hearing today.

For Petitioner(s)

Mr.Anant,Adv.
Mr. Devendra Singh,Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

No.2 The office report is that the Ld.counsel for the respondent
fective. has already filed the vakalatnama which is de
Ld.counsel shall cure the defects found in the said vakalatnama
within a period of four weeks.
vit in Ld.counsel for the petitioner shall file the affida
proof of dasti service of notice already issued to respondent Nos.
1 & 3 within a period of four weeks.
List the matter again on 30.11.2015.

Signature Not Verified

Digitally signed by
Sushma Kumari Bajaj

Date: 2015.09.11

15:06:40 TLT

Reason:

SB

(K. ARUL)

Registrar